



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL APPEAL No. - 3548 of 2023

Desh Raj

.....Appellant(s)

Versus

State Of U.P. Thru. Addil. Chief Scey. Home Civil
Secrt. Lko.

.....Respondent(s)

Counsel for Appellant(s) : Manoj Kumar Dixit, Badrus Sahar
Counsel for Respondent(s) : G.A.

Court No. - 27

HON'BLE RAM MANOHAR NARAYAN MISHRA, J.

Order on short term bail application

1. Heard learned counsel for the appellant and learned AGA on short term bail application.
2. The instant criminal appeal, under Section 374(2) of the Code of Criminal Procedure, has been preferred against the impugned judgment and order dated 19.10.2023 passed by the learned H.J.S./Additional Sessions Judge (13th), Lucknow, in Sessions Trial No. 550 of 2005 (CNR No. UPLKO 10005902005), State vs. Desh Raj, arising out of Case Crime No.87 of 2005, under Section 304 of the Indian Penal Code, Police Station Malihabad, District Lucknow. By the said judgment and order, the learned trial court has convicted the appellant under Section 304 IPC and sentenced him to undergo rigorous imprisonment for a period of 10 years along with a fine of Rs.30,000/-. In default of payment of fine, the appellant shall undergo an additional imprisonment of three months.
3. Learned counsel for the appellant has filed short-term bail application dated 17.03.2026 on the ground that the marriage of his daughter is scheduled to be held on 23/03/2026 at his native place, Village Jagaatikheda, Post Rusena, Rahimabad (Lucknow). The application is supported by an affidavit paiokar of the appellant.
4. Learned counsel for the appellant submitted that the appellant is held in

jail custody since 19.10.2023 after his conviction by the trial court.

5. Learned AGA submitted that he has verified the factum of fixation of marriage of the daughter of the appellant on 23/03/2026 through the police station concerned.

6. Considering the submissions of learned counsel for the parties and the ground taken in the short-term bail application, I am of the considered opinion that the performing marriage of his daughter is one of the pious obligations in Hindu way of life. Therefore, the appellant is permitted to participate in the marriage of his daughter on the date fixed.

7. The short-term bail application is **allowed**.

8. Let the appellant, **Desh Raj**, be released on short-term bail in the aforesaid Sessions Trial number from the morning of 23/03/2026 till 29/03/2026 to enable him to participate in the marriage of his daughter and perform the post-marriage ceremony also on execution of a personal bond of Rs.20,000/- and two sureties, each in the like amount, to the satisfaction of the trial court concerned

9. He will surrender before the trial court on 30/03/2026 in the forenoon from where he will be sent to jail custody to serve out the sentence.

10. Let this order be uploaded on the website of the Court and a computer generated copy of this order shall be accepted for compliance by the trial court after due verification from the website of High Court of Judicature at Allahabad.

11. SHO concerned may deploy a police escort to keep watch over the movements of the appellant during the period of short term.

(Ram Manohar Narayan Mishra,J.)

March 20, 2026

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